

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
**(CENTRAL ECONOMIC INTELLIGENCE BUREAU)**  
**(COFEPOSA UNIT)**

**(TO BE PUBLISHED IN SUB-SECTION(ii) OF SECTION3 OF PART II IN  
THE GAZETTE OF INDIA.)**

**New Delhi, the 9<sup>th</sup> April, 2001**

**ORDER**

Whereas the Joint Secretary to the Government of India, Specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F.No.673/64/2000-Cus.VIII, dated 14.11.2000 under the said sun-section directing that Shri Murarilal Gupta, S/o Shri Ramsevak Gupta, R/o 53, Aditya Nagar, Indore, be detained and kept in custody in the Central Jail, Indore, with a view to preventing him from smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed;

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Inspector General of police, Indore within 7 days of the publication of this order in the Official Gazette.

F.No.673/64/2000-Cus. VIII

**(VIJAY K.SHARMA)**  
Deputy Secretary to the Govt. of India